

**Jammu and Kashmir  
Pollution Control Committee**

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Parivesh Bhavan, Forest Complex  
Transport Nagar, Jammu, 180 006  
Silk Factory Road  
Rajbagh, Srinagar, 190 008

**The Consultant Judicial,  
Hon'ble National Green Tribunal,  
Principal Bench,  
New Delhi.**

No: JKPCC/NGT/OA 566-2024/26/2443

Dated:- 27-02-2026

**Sub:-Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 05-07-2024 passed in OA No. 566/2024, titled "Manzoor Ahmad Mir V/s Union Territory of Jammu & Kashmir".**

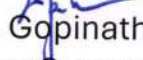
Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order **dated 05-07-2024 passed in OA No. 566/2024, titled "Manzoor Ahmad Mir V/s Union Territory of Jammu & Kashmir"**, the report of the J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

**Encl:- As Above.**

  
(Dr. R. Gopinath) IFS  
Member Secretary  
J&K PCC

Before the Hon'ble National Green Tribunal  
Principal Bench, New Delhi

Original Application No. 566 of 2024

IN THE MATTER OF

“Manzoor Ahmad Mir V/s UT of J&K”.

Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 05-07-2024 passed in OA No. 566/2024, titled “Manzoor Ahmad Mir V/s UT of J&K”.

**Background:**

That the Hon'ble National Green Tribunal vide Notice dated 05-07-2024 in OA No. 566 of 2024 directed as follows: -

*“In view thereof, we constitute a joint committee comprising Deputy Commissioner, Baramullah and Jammu & Kashmir Pollution Control Committee (hereinafter referred to as ‘JKPCC’).*

*Nodal agency will be JKPCC for coordination and compliance.*

*The said Committee shall visit the site, collect relevant information and if finds violation of environmental law and/or norms, take appropriate remedial, punitive and prohibitory action in accordance with law after giving opportunity of hearing to all stakeholders, within two months.*

*With above directions, this original application is disposed of.*

*A compliance report shall be submitted by the said committee before Registrar General of this Tribunal and if any further order is necessary, Registrar shall place the matter before the Bench for further directions.”*

**Status Report:**

In compliance of order issued on 05-07-2024 in OA No. 566 of 2024 by the Hon'ble National Green Tribunal, the report of the J&K Pollution Control Committee is as follows: -

1. That Deputy Commissioner Baramulla was intimated that Regional Director J&K PCC, Kashmir shall be representative of J&K PCC as member of the committee vide No. JKPCC/Sc./OA566-2024/24/340-341; dated; 13.07.2024 (**Copy enclosed as Annexure 1**) followed by reminder vide No. JKPCC/Sc./OA566-2024/24/267-268; dated; 29.07.2024 (**Copy enclosed as Annexure 2**).
2. That Committee report was submitted by Regional Director J&K PCC Kashmir vide No. PCC/RDK/PS/2024/546-548; dated: 28.08.2024 (**Copy enclosed as Annexure 3**). Highlights of the report are as under:
  - i. The site used by the Municipal committee, Pattan for dumping of garbage is not a designated landfill site for disposal of solid waste.
  - ii. The site is approximately 100 meters away from the residential area with 04-05 residential house very close to the dumping site including the house of the petitioner.
  - iii. The site is an open area without any fencing and does not have a secured entrance thus has an easy access to stray animals.
  - iv. A local Nallah flows near the dumping site and water supply pipes pass through the Nallah.
  - v. Waste is not segregated at source and all the garbage/solid waste generated within the municipal limits of MC Pattan is disposed off un-scientifically at the site. Foul smell was emanating from the site.
  - vi. Garbage at the dumping site was found covered with fresh layer of soil.
3. That directions were issued to the Executive Officer, Municipal Committee Pattan for violation of Solid Waste Management Rules,

2016 vide No. JKPCC/NGT/566-2024/1491-99; dated: 04.12.2024  
**(Copy enclosed as Annexure 4).**

4. That reply to the directions issued by J&K PCC was made by Executive Officer, MC, Pattan vide No. MC/Ptn/G/1740-41; dated: 17.12.2024 **(Copy enclosed as Annexure 5).** Highlights of the report are summarized as under:
- i. There exists no SWM facility at MC Pattan and matter regarding identification of land for establishment of SWM facility is under consideration.
  - ii. Dumping of garbage at Iqbal Colony Pattan near U-turn has completely been stopped and area has been covered properly by fresh soil.
  - iii. Segregated waste so collected is being transported to Baramulla in the absence of non-availability of SWM facility at Pattan.
  - iv. Timeline for removal of waste from the Iqbal colony will be taken up with the Directorate of Urban Local Bodies Kashmir through bio-remediation.
5. That Environmental Compensation was levied upon Executive Officer, Municipal Committee Pattan for the said period of violation vide order No. 11 JKPCC of 2025 dated: 16.09.2025 **(Copy enclosed as Annexure 6).**
6. That Deputy Commissioner Baramulla has been requested to get the Environmental Compensation recovered from the Municipal Committee Pattan vide No. JKPCC/NGT/566/2024/1542-44; dated: 11.11.2025 and No. JKPCC/NGT/566/2024/26/2194; dated: 04.02.2026 **(Copies enclosed as Annexure 7&8).**
7. That Regional Director J&K PCC Kashmir was requested to share the compliance status of directions issued to Executive Officer Municipal

Committee Pattan vide No. JKPCC/Sc./OA-566-2024/26/2145; dated: 27.01.2026 **(Copy enclosed as Annexure 9)**.


8. That Regional Director Kashmir has submitted status report vide No. PCC/ROK/LS(NGT)/OA-566-2024/2026/52-53; dated: 02.02.2026 **(Copy enclosed as Annexure 10)**. Highlights of the report are summarized as under:

- i. No fresh solid waste has been dumped at the said site.
- ii. MC Pattan has covered the area with soil.
- iii. Solid waste generated within the jurisdiction of MC Pattan is being transported to Jetty, Baramulla for disposal.

9. That Executive Officer Municipal Committee Pattan has been issued further directions vide No. JKPCC/Sc./OA566-2024/26/2265; dated: 20.02.2026 **(Copy enclosed as Annexure 11)**.

**Prayer:**

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.

  
Dr. R. Gopinath, IFS  
**Member Secretary**  
**J&K PCC**

**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008  
Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

Hon'ble NGT Matter  
O.A. 642 / 2024

Deputy Commissioner,  
Baramulla

No. JKPC/Sc./OA 566-2024 /24/340-341

Date: 13-07-2024

Sub: Hon'ble National Green Tribunal, order dated 05.07.2024 in OA No. 566/2024 titled "Manzoor Ahmad Mir Vs UT of J&K".

Sir,

With regard to the subject captioned above, I am to convey that Hon'ble NGT in case of O.A No. 566/2024 titled "Manzoor Ahmad Mir Vs UT of J&K" (*Copy enclosed*) has issued directions as under:-

*"The grievance is that Municipal Committee of Pattan is dumping garbage illegally in the vicinity of Iqbal Colony near U turn, Pattan, Kashmir and thereby damaging flora, fauna and environment in general, in the area concerned and also causing health hazard to local residents."*


*"In view thereof, we constitute a joint committee comprising Deputy Commissioner, Baramulla and Jammu & Kashmir Pollution Control Committee (hereinafter referred to as 'JKPCC')."*

*"The said Committee shall visit the site, collect relevant information and if finds violation of environmental law and/or norms, take appropriate remedial, punitive and prohibitory action in accordance with law after giving opportunity of hearing to all stakeholders, within two months."*

*"With above directions, this original application is disposed of."*

In this regard, I am to convey that Regional Director J&K PCC Kashmir, shall be representative of J&K PCC as Member of the Committee.

Yours Sincerely

  
Ghansham Singh JKAS  
Member Secretary 13.7.20

Copy to the Regional Director, Kashmir for information & necessary action.

**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008  
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Hon'ble NGT Matter  
O.A. 566 / 2024

**Deputy Commissioner,  
Baramulla**

No. JKPC/Sc./OA 566-2024 /24/267-268

Date: 29 -07-2024

**Sub: Hon'ble National Green Tribunal, order dated 05.07.2024 in OA No. 566/2024 titled "Manzoor Ahmad Mir Vs UT of J&K".**

**Ref: JKPC/Sc./OA- 566-2024/24/340-341; dt. 13.07.2024.**

Sir,

With reference to the letter No. JKPC/Sc./OA- 566-2024/24/340-341; dt. 13.07.2024, on the subject captioned above, I am to convey that J&KPC has nominated Regional Director, Kashmir as member of the Committee constituted by H'NGT vide order dated 05.07.2024, and to collect relevant information in respect of violation of environmental law and / or norms in compliance to the directions as above, a feasible date may be shared with this office, as the compliance is to be filed before by or before **5<sup>th</sup> of September, 2024.**

Yours Sincerely

*26/6/24*  
**Ghansham Singh JKAS  
Member Secretary**

*29.7.24*

Copy to the Regional Director, Kashmir for information & necessary action.



Government of Jammu & Kashmir  
J&K POLLUTION CONTROL COMMITTEE

OFFICE OF THE REGIONAL DIRECTOR - KASHMIR

Sheikh-ul-Alam Campus, Rajbagh, near Government Silk Factory, Srinagar-190008  
[www.jkspcb.in](http://www.jkspcb.in) Email: [regionaldirectorkmr@gmail.com](mailto:regionaldirectorkmr@gmail.com), Tel/fax 0194-2311842

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Member Secretary  
JK, Pollution Control Committee  
Jammu

No:- PCC/RDK/PS/2024/ .....546-548

Dated:- 28-08-2024

Subject:- **Hon'ble NGT Order dated 05-07-2024 in OA No. 566/2024 titled Manzoor Ahmad Mir Vs UT of J&K.**

Reference:- JKPC/Sc/OA-566/-2024/24/340-341 dated 13-07-2024.

Sir,

With regard to the subject and reference cited above, kindly find enclosed herewith the report of the committee in compliance to the Hon'ble NGT Order dated 05-07-2024 for information and further course of action.

Yours faithfully

Encl:- (04 lvs)

(Abhijeet Joshi)SES  
Regional Director, PCC  
Kashmir  
28/08/2024

Copy to the:-

1. Deputy Commissioner, Baramulla for information please.
2. PA to Chairman, JK PCC for information of the worthy Chairman.

Report of Committee in compliance to the Hon'ble NGT Order Dated 05-07-2024 in O.A No. 566/2024 titled Manzoor Ahmad Mir Vs UT of J&K

In O.A 566/2024 titled Manzoor Ahmad Mir Vs UT of J&K regarding the illegal dumping of garbage by Municipal Committee, Pattan in the vicinity of Iqbal Colony near U-Turn, Pattan, Kashmir. Hon'ble NGT vide Order dated July 05, 2024 constituted a Joint Committee comprising of DC Baramulla and Jammu & Kashmir Pollution Control Committee. The JKPCC was nominated as Nodal Agency for coordination & compliance. The Committee was asked to submit report within two months from the Order issued by the Hon'ble NGT.

In compliance to the directions of the Hon'ble NGT, Member Secretary, JKPCC nominated Regional Director Pollution Control Committee, Kashmir as member of the committee vide letter No. JKPCC/Sc/OA 566-2024/24/340-341 Dated: 13/07/2024.

The Committee members inspected the site on **07/08/2024** and the observations made are as under:

1. The site used by the Municipal Committee, Pattan for dumping of garbage is not a designated landfill site for disposal of solid waste.
2. The site is approximately 100 meters away from the residential area with 04 to 05 residential house very close to the dumping site including the house of the petitioner.
3. The site is an open area without any fencing and does not have a secured entrance thus has an easy access to stray animals.
4. A local Nallah flows near the dumping site and water supply pipes pass through the Nallah.
5. Waste is not segregated at source and all the garbage/solid waste generated within the municipal limits of MC Pattan is disposed off un-scientifically at the site. Foul smell was emanating from the site.
6. Garbage at the dumping site was found covered with fresh layer of soil.



*Photographs of the illegal dumping of garbage by Municipal Committee, Pattan (07/08/2024*

Consequent upon the observations made by the committee, the Executive Officer, MC Pattan has submitted the following clarifications vide letter No. MC/Ptn/SWM/829-31 Dated: 14/08/2024:

- 1) The dumping of garbage has completely been stopped at site in question.
- 2) The MC Pattan had identified land (15 Kanals) outside the MC limits at Village Buran Pattan for establishment of proper Solid Waste Management facility. The necessary construction work was also started but has been challenged in the Court of law and was stayed which is under trail since a year.
- 3) The MC Pattan is contemplating to convert the dumping site in question into a public park or into a parking place of vehicles, the general masses are totally in support. There exists at least more than 01 Kanal of land which is very much sufficient for the purpose(s).
- 4) The MC Pattan is very much concerned about the issue and will in no case let the Environment and Solid Waste Management Rules 2016 guidelines be violated.

**Recommendations:**

1. In view of the fresh communication issued to the Sub Divisional Magistrate Pattan vide No. DCB/126-NGT/218-22 Dated: 21/08/2024 for identification of the suitable alternate site, an immediate follow up for speedy identification of second site will be carried by the District Administration and its conversion into dumping site in accordance with Schedule-I of Solid Waste Management Rules, 2016.

No. DCB/126-NGT/223  
Dated: 22/08/2024.

Regional Director  
PCC, Kashmir

Regional Director  
Pollution Control Committee  
Kashmir

Deputy Commissioner

Deputy Commissioner  
Baramulla



Govt. of Jammu & Kashmir

**OFFICE OF THE DEPUTY COMMISSIONER BARAMULLA**

Email: ngt.dcbla@gmail.com

\*\*\*\*\*

The Sub Divisional Magistrate,  
Pattan.

No. DCB/126-NGT/218-22  
Dt: 21/08/2024

**Subject: Hon'ble NGT Order Dated: 05-07-2024 in OA No. 566/2024 titled "Manzoor Ahmad Mir V/s UT of J&K".**

**Reference: Member Secretary, JKPC Srinagar/Jammu's letter No. JKPC/Sc./OA 566-2024/24/340-341 Dated: 13/07/2024.**

Sir,

Apropos to the above cited subject & reference. In this context, I am directed to request you to identify a suitable patch of land which must fulfil the criteria of site selection for sanitary landfills, for establishment of Solid Waste Management facilities of MC Pattan, in accordance with Schedule-I of Solid Waste Management Rules, 2016, within **05 Days positively**.

***Treating the matter as most urgent.***

Yours faithfully,

Addl. Deputy Commissioner  
Baramulla

**Copy to The:**

1. Regional Director, JKPC Kashmir Srinagar for favour of information.
2. Member Secretary, JKPC Srinagar for favour of information.
3. Executive Officer, MC Pattan for information & follow-up.
4. District Officer, JKPC Baramulla for information & follow-up.

**Jammu and Kashmir  
Pollution Control Committee**

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membersecretaryjkspcb@gmail.com

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Parivesh Bhavan, Forest Complex  
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The Executive Officer  
Municipal Committee  
Pattan.

No: JKPC/NGT/566-2024/1491-99

Date: 4 - 12- 2024

**Sub:- Violation of Solid Waste Management Rules, 2016 by Municipal Committee, Pattan.**

**Ref:- O.A No. 566 of 2024 titled "Manzoor Ahmad Mir Vs UT of J&K."**

1. **Whereas**, disposal of Solid Waste is primarily regulated under the following Rules / Act:
  - a. Solid Waste Management Rules, 2016
  - b. Plastic Waste Management Rules, 2016
  - c. J&K Non-biodegradable Material (Management, Handling and Disposal) Act, 2007
2. **Whereas**, Rule 15 of the Solid Waste Management Rules, 2016 prescribes the duties and responsibilities of the local authorities and village Panchayats of census towns and urban agglomerations, which are reproduced below:
15. **Duties and responsibilities of local authorities and village Panchayats of census towns and urban agglomerations.** - The local authorities and Panchayats shall;
  - (a) prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification of state policy and strategy and submit a copy to respective departments of State Government or Union territory Administration or agency authorised by the State Government or Union territory Administration;
  - (b) arrange for door-to-door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises. From multi-storage buildings, large commercial complexes, malls, housing complexes, etc., this may be collected from the entry gate or any other designated location;
  - (c) establish a system to recognise organisations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorised waste-pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste;

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- (d) facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration in solid waste management including door to door collection of waste;
- (e) frame byelaws incorporating the provisions of these rules within one year from the date of notification of these rules and ensure timely implementation;
- (f) prescribe from time-to-time user fee as deemed appropriate and collect the fee from the waste generators on its own or through authorised agency;
- (g) direct waste generators not to litter i.e throw or dispose of any waste such as paper, water bottles, liquor bottles, soft drink cans, tetra packs, fruit peel, wrappers, etc., or burn or bury waste on streets, open public spaces, drains, water bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste to authorised the waste pickers or waste collectors authorised by the local body;
- (h) setup material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials to enable informal or authorised waste pickers and waste collectors to separate recyclables from the waste and provide easy access to waste pickers and recyclers for collection of segregated recyclable waste such as paper, plastic, metal, glass, textile from the source of generation or from material recovery facilities; Bins for storage of bio-degradable wastes shall be painted green, those for storage of recyclable wastes shall be printed blue and those for storage of other wastes shall be printed black;
- (i) establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at this centre for its safe disposal. Such facility shall be established in a city or town in a manner that one centre is set up for the area of twenty square kilometres or part thereof and notify the timings of receiving domestic hazardous waste at such centres;
- (j) ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility or as may be directed by the State Pollution Control Board or the Pollution Control Committee;



- (k) direct street sweepers not to burn tree leaves collected from street sweeping and store them separately and handover to the waste collectors or agency authorised by local body;
- (l) provide training on solid waste management to waste-pickers and waste collectors;
- (m) collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralised compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions;
- (n) collect separately waste from sweeping of streets, lanes and by-lanes daily, or on alternate days or twice a week depending on the density of population, commercial activity and local situation;
- (o) set up covered secondary storage facility for temporary storage of street sweepings and silt removed from surface drains in cases where direct collection of such waste into transport vehicles is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body;
- (p) collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible;
- (q) transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methanation plant or any such facility. Preference shall be given for onsite processing of such waste;
- (r) transport non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility;
- (s) transport construction and demolition waste as per the provisions of the Construction and Demolition Waste Management Rules, 2016;
- (t) involve communities in waste management and promotion of home composting, bio-gas generation, decentralised processing of waste at community level, subject to control of odour and maintenance of hygienic conditions around the facility;
- (u) phase out the use of chemical fertilizer in two years and use compost in all parks, gardens maintained by the local body and wherever possible in other places under its jurisdiction. Incentives may be provided to recycling initiatives by informal waste recycling sector.



- (v) facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or with private sector participation or through any agency for optimum utilisation of various components of solid waste, adopting suitable technology including the following technologies and adhering to the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board. Preference shall be given to decentralised processing to minimize transportation cost and environmental impacts such as-
  - i) bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilisation of biodegradable wastes;
  - ii) waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste-based power plants or cement kilns;
- (w) undertake on their own or through any other agency construction, operation and maintenance of sanitary landfill and associated infrastructure as per Schedule 1 for disposal of residual wastes in a manner prescribed under these rules;
- (x) make adequate provision of funds for capital investments as well as operation and maintenance of solid waste management services in the annual budget ensuring that funds for discretionary functions of the local body have been allocated only after meeting the requirement of necessary funds for solid waste management and other obligatory functions of the local body as per these rules;
- (y) make an application in Form-I for grant of authorisation for setting up waste processing, treatment or disposal facility, if the volume of waste is exceeding five metric tonnes per day including sanitary landfills from the State Pollution Control Board or the Pollution Control Committee, as the case may be;
- (z) submit application for renewal of authorisation at least sixty days before the expiry of the validity of authorisation;
- (za) prepare and submit annual report in Form IV on or before the 30<sup>th</sup> April of the succeeding year to the Commissioner or Director, Municipal Administration or designated Officer;
- (zb) the annual report shall then be sent to the Secretary -in-Charge of the State Urban Development Department or village panchayat or rural development department and to the respective State Pollution

Control Board or Pollution Control Committee by the 31st May of every year;

- (zc) educate workers including contract workers and supervisors for door to door collection of segregated waste and transporting the unmixed waste during primary and secondary transportation to processing or disposal facility;
- (zd) ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce;
- (ze) ensure that provisions for setting up of centres for collection, segregation and storage of segregated wastes, are incorporated in building plan while granting approval of building plan of a group housing society or market complex; and
- (zf) frame bye-laws and prescribe criteria for levying of spot fine for persons who litters or fails to comply with the provisions of these rules and delegate powers to officers or local bodies to levy spot fines as per the bye laws framed; and
- (zg) create public awareness through information, education and communication campaign and educate the waste generators on the following; namely:-
  - (i) not to litter;
  - (ii) minimise generation of waste;
  - (iii) reuse the waste to the extent possible;
  - (iv) practice segregation of waste into bio-degradable, non-biodegradable recyclable and combustible), sanitary waste and domestic hazardous wastes at source;
  - (v) practice home composting, vermi-composting, bio-gas generation or community level composting;
  - (vi) wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping as prescribed by the local body and place the same in the bin meant for non-biodegradable waste;
  - (vii) storage of segregated waste at source in different bins;
  - (viii) handover segregated waste to waste pickers, waste collectors, recyclers or waste collection agencies; and

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- (ix) pay monthly user fee or charges to waste collectors or local bodies or any other person authorised by the local body for sustainability of solid waste management.
  - (zh) stop land filling or dumping of mixed waste soon after the timeline as specified in rule 23 for setting up and operationalisation of sanitary landfill is over;
  - (zi) allow only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill and the sanitary landfill sites shall meet the specifications as given in Schedule-I, however, every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill;
  - (zj) investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of biomining and bio-remediation and wheresoever feasible, take necessary actions to bio-mine or bio-remediate the sites;
  - (zk) in absence of the potential of bio-mining and bio-remediation of dumpsite, it shall be scientifically capped as per landfill capping norms to prevent further damage to the environment.
  - (zl) collect and transport biodegradable, non-biodegradable, and domestic hazardous waste from households including slums and informal settlements, commercial, institutional and other non-residential premises, multi-story buildings, large commercial complexes, malls, housing complexes and the like in compartmentalised and covered vehicle to the respective processing facility.
3. **Whereas**, Rule 22 of the Solid Waste Management Rules, 2016 prescribes the time frame for implementation of the said rules which is reproduced below:

**22. Time frame for implementation:-** Necessary infrastructure for implementation of these rules shall be created by the local bodies and other concerned authorities, as the case may be, on their own, by directly or engaging agencies within the time frame specified below:

*JK*

#	Activity	Time limit from the date of notification of rules
(1)	(2)	(3)
1.	Identification of suitable sites for setting up solid waste processing facilities	1 year
2.	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or standalone sanitary landfill facilities by all local authorities having a population of 0.5 million or more	1 year
3.	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities	2 years
4.	Enforcing waste generators to practice segregation of biodegradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source	2 years
5.	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities	2 years
6.	Ensure separate storage, collection and transportation of construction and demolition wastes	2 years
7.	Setting up solid waste processing facilities by all local bodies having 100000 or more population	2 years
8.	Setting up solid waste processing facilities by local bodies and census towns below 100000 population	3 years
9.	Setting up common or standalone sanitary landfills by or for all local bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules	3 years
10.	Setting up common or regional sanitary landfills by all local bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules	3years
11.	Bioremediation or capping of old and abandoned dump sites	5years

4. **Whereas**, section 9 of the Jammu and Kashmir, Non-biodegradable Material (Management, Handling and Disposal) Act, 2007 provides as follows:

**Section 9 – Prohibition to throw biodegradable and non-biodegradable garbage in public drains, natural or manmade lakes, wetlands.-**

(1) No person, by himself or through another, shall knowingly or otherwise, throw or cause to be thrown, in any drain, ventilation, shaft, pipe and fittings, connected with the private or public drainage works, natural or manmade lakes, wetlands any non-biodegradable garbage or construction debris or any biodegradable garbage by placing in a non-biodegradable bag or container likely to-

- i. injure the drainage and sewage system;
- ii. interfere with the free flow or affect the treatment and disposal of drainage and sewage contents;
- iii. be dangerous or cause nuisance or be prejudicial to the public health; and
- iv. damage the lakes, rivers or wetlands.

(2) No person shall, knowingly or otherwise, place or permit to be placed, except in accordance with such procedure and after complying with such safeguards as may be prescribed, any biodegradable or non-biodegradable garbage in any public place open to public view unless-

- (a) the garbage is placed in any receptacle; or
- (b) the garbage is deposited in a location designated by local authority having jurisdiction in the area for the disposal of such garbage.

5. **Whereas**, the Municipal Committee, Pattan has been in continuous breach of the Water (Prevention & Control of Pollution) Act, 1974, Waste Management Rules, referred above. Report of the committee comprising Regional Director, J&KPCC Kashmir and Deputy Commissioner, Baramulla along with photographs of unscientific dumping of solid waste observed in Iqbal colony near U turn, Pattan in this regard is enclosed and;
6. **Whereas**, the matter of dumping of garbage illegally is also being heard by the Hon'ble National Green Tribunal in OA 566 / 2024 and the order passed on 05.07.2024 in the matter is enclosed and;

7. **Whereas**, contravention of provisions of the Environment (Protection) Act, 1986, rules, orders and directions issued there under is punishable under the said Act and this includes contraventions by Government Departments as well.

Now, therefore, in view of the above position of law, the deficiencies that persist in the implementation of the Water (Prevention & Control of Pollution) Act, 1974, the Solid Waste Management Rules 2016 and in exercise of powers under Section 5 of the Environment (Protection) Act 1986, Section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981, the following directions are hereby issued:

The Executive Officer, Municipal Committee, Pattan shall:-

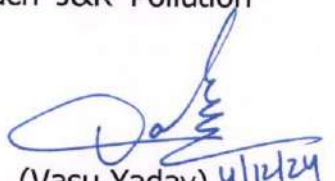
- i. Ensure that solid waste is collected, processed, treated and disposed of in accordance with the Solid Waste Management Rules 2016, Plastic Waste Management Rules 2016 and the Jammu and Kashmir Non-biodegradable Material (Management, Handling and Disposal) Act, 2007.
- ii. Ensure that no waste, whether bio-degradable or non-biodegradable, from domestic or commercial establishments in Iqbal colony near U turn, Pattan shall be disposed of, in violation of the Water (Prevention and Control of Pollution) Act, 1974 and section 9 of the Jammu and Kashmir Non-biodegradable Material (Management, Handling and Disposal) Act, 2007.
- iii. Notify the waste collection schedule and method of collection for segregated bio-degradable and non-biodegradable waste and collect waste in accordance with the schedule and method so notified.
- iv. Enforce performance of duties by the waste generators as prescribed under rule 4 of the Solid Waste Management Rules, 2016.
- v. Direct waste generators not to litter i.e. throw or dispose of any waste such as paper, bottles, cans, tetra packs, fruit peel, wrappers, etc., or burn or bury waste on streets, open public spaces, drains, water bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste to authorised waste pickers or waste collectors, authorised by the local body.
- vi. Submit a list of officials of Pattan Municipal Committee, who are responsible for continuous violation of Solid Waste Management Rules from 2019 onwards, for their prosecution under the Environmental (Protection) Act, 1986.



- vii. Submit the present status of Solid Waste & Plastic Waste observed in Iqbal colony, Pattan and action plan along with the timeline for its removal from the above mentioned area.
- viii. Furnish quantity of solid waste generated in Pattan Municipal Committee Jurisdiction.
- ix. Furnish the quantity of solid waste processed daily in Pattan Municipal Committee Jurisdiction and disposal thereof.
- x. Furnish the action plan and timeline regarding processing of legacy waste lying at Iqbal colony, as reflected in the recent status report of the Committee dated 28.08.2024.

The response of Municipal Committee, Pattan must reach J&K Pollution Control Committee by or before **15<sup>th</sup> December, 2024**.

**Encl:- ( \_\_\_ leaves)**

  
(Vasu Yadav) 4/12/24  
Chairman

Copy to:

1. Principal Secretary to Government, Forests, Ecology and Environment Department, Civil Secretariat, Jammu / Srinagar.
2. Commissioner/Secretary to Govt; Housing and Urban Development Department, Civil Secretariat, Jammu / Srinagar.
3. Divisional Commissioner, Kashmir.
4. Deputy Commissioner/District Magistrate, Baramulla.
5. Regional Director, J&K PCC, Kashmir.
6. Director, Urban Local Bodies, Kashmir.
7. Scientist 'B' In charge MSW, J&K PCC
8. Divisional Officer, PCC, Baramulla.



The Government of Jammu and Kashmir  
Office of The Executive Officer, Municipal Committee Pattan

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Annex - 5



**The Chairman,  
J&K PCC,  
KASHMIR.**

No:MC/Ptn/G/ 1740-41

Dated:- 17-12-2024

**Subject:-** Violation of Solid Waste Management Rules, 2016 by Municipal Committee Pattan.

**Sir,**

Kindly refer your office communication No. JKPCC/NGT/566-2024/1491-99 dated: 04/12/2024, in this context enclosed kindly find herewith the requisite reply to (i to x) directions as reflected in said annexure for favour of kind information, please.

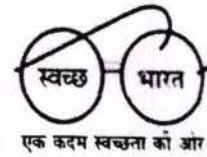
Yours faithfully,

**Encls: (As above)**

Executive Officer,  
Municipal Committee,  
Pattan.

Copy to the:-

1. Member Secretary J&K PCC for kind information.

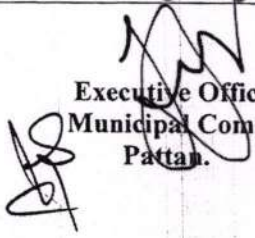


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**Violation of Solid Waste Management Rules, 2016 by Municipal Committee, Pattan and submission of reply, thereof.**

<p>i. Ensure that solid waste is collected, processed, treated and disposed of in accordance with the Solid Waste Management Rules 2016, plastic Waste Management Rules 2016 and the Jammu and Kashmir Non-biodegradable Material (Management, Handling and Disposal) Act, 2007.</p>	<p>There exists no SWM facility at MC Pattan. The matter regarding identification of land for establishment of Solid Waste Management Plant is under consideration at District Administration/Revenue Authorities level. Once the land is identified for the said purpose the waste will then be processed, treated and disposed of in accordance with the Solid Waste Management Rules, 2016 , plastic Waste Management Rules 2016 and the Jammu and Kashmir Non-biodegradable Material (Management, Handling and Disposal) Act, 2007.</p>
<p>ii. Ensure that no waste, whether bio-degradable or non-biodegradable, from domestic or commercial establishments In Iqbal colony near U turn, Pattan shall be disposed of, in violation of the Water (prevention and Control of Pollution) ACT, 1974 and section 9 of the Jammu and Kashmir Non-biodegradable Material (Management, Handling and Disposal) Act, 2007.</p>	<p>The dumping of garbage at Iqbal Colony Pattan near U Turn has completely been stopped by this office and at present no waste is being disposed of in violation of the Water (prevention and Control of Pollution) ACT, 1974 and section 9 of the Jammu and Kashmir Non-biodegradable Material (Management, Handling and Disposal) Act, 2007. The area under question has been covered properly by fresh soil and the locals have also appreciated the current Executive Officer for his efforts in safeguarding the said patch of land.</p>
<p>iii. Notify the waste collection schedule and method of collection for segregated bio-degradable and non-biodegradable waste and collect waste in accordance with the schedule and method so notified.</p>	<p>As of now the waste is being collected in a segregated manner from the door steps of all households existing within the jurisdiction of MC Pattan through compartmentalized (dry and wet) Hoppers. The waste so collected is thereafter being transported to Baramulla in view of non-availability of Solid Waste Management Facility at Pattan Town. The land measuring 15 Kanals of land at Rakh Burn Pattan were identified for establishment of Solid Waste Management Plant but the locals of the said area have agitated the matter before the Hon'ble High Court and the issue is under trial at Hon'ble High Court Srinagar. Now, the matter has been taken up with the District Administration/Revenue Authorities for identification of alternative land for Establishment of Solid Waste Management Plant which is under their consideration, as and when the SWM Facility is availed by MC Pattan the status of the same will be shared separately with your office. The schedule will be notified soon under intimation to your good office.</p>
<p>iv. Enforce performance of duties by the waste generators as prescribed under rule 4 of the Solid Waste Management Rules, 2016.</p>	<p>This office will comply with the parameters as envisaged under rule 4 of the Solid Waste Management Rules, 2016 coming within the ambit of Municipal Committee Pattan. The notification in this regard stands already published by this office vide No.MC/Ptn/1553-59 dated:24/09/2024 (P/S Copy enclosed).</p>
<p>v. Direct waste generators not to litter i.e. throw or</p>	<p>Will be complied in letter and spirit. The status of the</p>

dispose of any waste such as paper, bottles, cans, teapacks, fruit peel, wrappers, etc., or burn or bury waste on streets, open public spaces, drains, water bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste to authorised waste pickers or waste collectors, authorised by the local body.	same will be shared separately with your office.
vi. Submit a list of officials of pattan Municipal Committee, who are responsible for continuous violation of Solid Waste Management Rules from 2019 onwards, for their prosecution under the Environmental (Protection) Act, 1986.	Enclosed
vii. Submit the present status of Solid Waste & plastic Waste observed in Iqbal colony, Pattan and action plan along with the timeline for its removal from the above mentioned area.	No, Solid Waste and Plastic Waste is being dumped in Iqbal Colony Pattan. The waste so generated within the area is being collected on daily basis in a segregated manner through Hoppers. The timeline for removal of the waste from the Iqbal Colony area will be taken up with the Directorate of Urban Local Bodies Kmr for its Remediation through Bio-Mining of Legacy Waste and the status of the same will be shared separately with your office.
viii. Furnish quantity of solid waste generated in pattan Municipal committee Jurisdiction.	(05) Tons Waste is being generated per day within the ambit of MC Pattan.
ix. Furnish the quantity of solid waste processed daily in pattan Municipal Committee Jurisdiction and disposal thereof.	As of now 5MT of solid waste is collected on daily basis in Municipal jurisdiction of MC Pattan. As there exists no Solid Waste Management Plant at MC Pattan the waste so collected is being transported to MC Baramulla. Once the SWM Facility is established by MC Pattan the quantity of processed waste shall be shared separately with your office.
x. Furnish the action plan and timeline regarding processing of legacy waste lying at Iqbal colony, as reflected in the recent status report of the Committee dated 28.08.2024.	The timeline for removal of the waste from the Iqbal Colony area will be taken up with the Directorate of Urban Local Bodies Kmr for its Remediation through Bio-Mining of Legacy Waste and the status of the same shall be shared separately with your office. It is right on to submit here that the waste lying at Iqbal Colony Pattan is completely covered with a bulk layers of soil and there seems no visible sign of garbage.

  
 Executive Officer,  
 Municipal Committee,  
 Pattan.

## LIST OF OFFICIALS (ANNEXURE to Point No. (vi))

S.No	Name of official	Year
		2019
1.	Sh Altaf Hussain Bhat	
2.	Sh Abdul Qayoom Khanday	
3.	Sh Farooq Ahmad Gojree	
4.	Sh Shakoor Ahmad Parray	
		2020
1.	Sh Altaf Hussain Bhat	
2.	Sh Peer Irshad	
3.	Sh Javid Ahmad Mir	
4.	Sh Shakoor Ahmad Parray	
5.	Sh Mohd Iqbal Khanday	
		2021
1.	Sh Altaf Hussain Bhat	
2.	Sh Ab Razaq Rasray	
3.	Sh Javid Ahmad Mir	
4.	Sh Shakoor Ahmad Parray	
5.	Sh Mohd Iqbal Khanday	
		2022
1.	Sh Altaf Hussain Bhat	
2.	Sh Ab Razaq Rasray	
3.	Sh Javid Ahmad Mir	
4.	Sh Shakoor Ahmad Parray	
5.	Sh Mohd Iqbal Khanday	
		2023
1.	Sh Mohd Yousuf Haji	
2.	Sh Ab Rasid Hajam	
3.	Sh Javid Ahmad Mir	
4.	Sh Farooq Amad Gojri	
5.	Sh Irshad Ahmad Peer	
6.	Sh Mohd Iqbal Khanday	
7.	Sh Mohd Abbas Malik	

The aforementioned officials have remained posted at MC Pattan w.e.f 2019. However, it is important to note that the dumping site has been in operation for over four decades prior to their posting. Additionally, it is noteworthy that at the time the dumping site became operational, there were no residential areas in its vicinity.

I/C Accounts Section,  
MC Pattan.

I/C Establishment  
MC Pattan.

**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
 Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008  
 Tel - 0191-2476927; mail - membersecretaryjkspcb@gmail.com

**Subject Levying of Environmental Compensation to the Executive Officer,  
 Municipal Committee Pattan,-District Baramulla.**

**ORDER NO. 11 JKPCC of 2025**

**Dated 16-09-2025**

Whereas, persistent reports about dumping of solid waste by Municipal Committee, Pattan Baramulla, in the vicinity of Jetty , Baramulla in violation to Solid Waste Management Rules, 2016 were received; and

Whereas, the unscientific and illegal dumping of municipal solid waste is in violation of Environmental laws and the directions of the Hon'ble National Green Tribunal (NGT) and;

Whereas, the Divisional Officer, Pollution Control Committee, Baramulla after conducting fresh inspection of the site, reported that no new site has been identified at Burran Pattan, Baramulla, and presently entire solid waste generated from Municipal Committee Pattan, Baramulla is being dumped at Jetty Baramulla in violation of Municipal Solid Waste, Rules 2016 and forwarded the case for imposition of Environmental Compensation upon Executive Officer, Municipal Committee Pattan, District Baramulla to the Regional Director, Pollution Control Committee, Kashmir and;

Whereas, Regional Director, Pollution Control Committee, Kashmir endorsed the recommendations of the Divisional Officer, Pollution Committee, Baramulla and submitted the Environmental Compensation format of Municipal Committee Pattan, District Baramulla for levying of Environmental Compensation vide letter No. JKPCC/ROK/LS/EC/2025/12-13 dated 11-02-2025; and

Whereas, accordingly case was forwarded to Technical Advisory Committee (TAC) constituted by the JK Pollution Control Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental compensation amounting to **Rs.7.632 lacs** (Rupees Seven lakh Sixty Three Thousand only) for dumping of Municipal Solid Waste and untreated disposal of **2.65 TPD** for a period of 16 days (w.e.f.13-08-2024 i.e date of issuance of first legal notice to the date of shifting of dumping site to other place) as worked out in accordance with the guidelines framed in this behalf; and

Whereas, accordingly notice for levying of Environmental compensation was served upon the Executive Officer, Municipal Council Pattan,-District Baramulla vide No. JKPCC/LSK/EC/MC-Pattan/7653317/205-207 dated 24-06-2024, with the direction to show cause within 07 days, as to why Environmental Compensation as worked out by

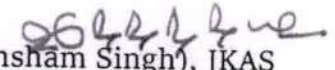
*26/9/25*

the Technical Advisory Committee(TAC) be not levied, which he failed to respond even after lapse of reasonable time.

Now, therefore, Environmental Compensation amounting to Rs. **7.632 lakh** (Rupees Seven lakh, Sixty Three Thousand only) is levied upon the Executive Officer, Municipal Committee, Pattan,-District Baramulla for dumping of municipal solid waste and untreated disposal of **2.65 TPD** of solid waste, for 16 days (w.e.f.13-08-2024 i.e, date of issuance of first legal notice to the date of shifting of dumping site to other place) as worked out by the Technical Advisory Committee of the J&K Pollution Control Committee. The Executive Officer, Municipal Committee, Pattan,-District Baramulla is directed to deposit a sum of **Rs.7.632 lakh** in the Environmental Compensation Fund Account No. 0023040510000001 of the JK Pollution Control Committee in J&K Bank Ltd. within 30 days from the date of issuance of this order.

In case of default to pay Environmental Compensation in due time, the violator is liable to pay Environment Compensation by (2) two times, (4)four times ,(8) Eight times for 2nd,3rd and 4th quarter respectively as per the guidelines of Environmental Compensation issued by Central Pollution Control Board (CPCB) and violator will not be allowed to operate.

Issued with the Approval of the Competent Authority.

  
(Ghansham Singh), JKAS  
Member Secretary, JKPCC.  
16-9-25

No.:J&K PCC/LSK/MC-Pattan/7653317/46-49  
Dated: 16 -09-2025

Copy to the:-

- i) Deputy Commissioner/District Magistrate, Baramulla for information .
- ii) Director, Urban Local Bodies, Kashmir for information.
- iii) Regional Director, Pollution Control Committee, Kashmir for information and follow up action.
- iv) Divisional Officer, Pollution Control Committee, Baramulla for information and necessary action.

**Environmental Compensation to be levied for improper and unscientific management of MSW by Municipal Committee Pattan, District Baramulla (J&K) in violation of MSW Rules, 2016**

The approved formula for levying Environmental Compensation under 'Polluter Pays' Principle in O.A. No. 593/2017 by the Hon'ble NGT order dt. 28/08/2019, in a case titled Paryavaran Suraksha Samiti & Anr. V/s Union of India & Ors., is as given below:-

$$\text{Environmental Compensation (Lacs Rs.)} = 2.4 (\text{Waste Generation} - \text{Waste Disposed as per the Rules}) + 0.02 (\text{Waste Generation} - \text{Waste Disposed as per the Rules}) \times N + \text{Marginal Cost of Environmental Externality} \times (\text{Waste Generation} - \text{Waste Disposed as per the Rules}) \times N$$

Where; waste quantity is in Tons Per Day (TPD)

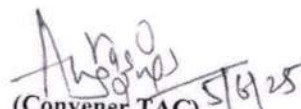
N is no. of days of violation from the date of issuance of first notice

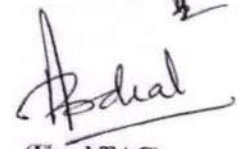
The status of MSW generation and violation committed by Municipal Committee Pattan, District Baramulla (J & K) with regard to improper and unscientific waste management, as per different reports is as under: -

A)	Population of Pattan Town	19,538, as per census 2011.
	a) Class of the City/ Town	Class III Town
	b) Current estimated Population	27,500
B)	Quantity of Solid waste generation	2.75 TPD (As per CPCB sponsored survey in various cities and towns of India)
		2.65 TPD (As per annual report submitted by MC Pattan, District Baramulla)
C)	Quantity of Waste disposed as per SWM Rules, 2016.	0 TPD (As per EC format submitted by D.O. PCC, Baramulla)
D)	Municipal Waste Management Capacity Gap (TPD)	2.65 TPD
E)	No. of days of violation (N)	16 days (With effect from 13.08.2024* i.e. date of issuance of first legal notice to the date of shifting of dumping site to other place, as per report of D.O. PCC Baramulla)
F)	Calculated Marginal Cost of Environmental Externality (Lacs Rs. Per Day)	0.0003975
G)	Minimum Value of Environmental Externality recommended by the Committee (Lacs Rs. Per Day)	0.01
Environmental Compensation (Lacs Rs.)		$= 2.4 (2.65 - 0) + 0.02 (2.65 - 0) \times 16 + 0.01 \times (2.65 - 0) \times 16$ $= 6.36 + 0.848 + 0.424$ $= 7.632 \text{ Lacs (Seven lakhs, Sixty three thousand two hundred only)}$

  
(Member TAC)

  
(Member TAC)

  
(Convener TAC) 5/6/25

  
(Head TAC)

**Jammu and Kashmir Pollution  
Control Committee**

chairman87jkpcb@gmail.com  
membersecretaryjkpcb@gmail.com

0191 - 2472881, 2476925



Parivesh Bhavan, Forest Complex  
Transport Nagar, Jammu, 180 006  
Silk Factory Road  
Rajbagh, Srinagar, 190 008

Deputy Commissioner,  
Baramulla.

No. JKPCC/NGT/566/2024/1542-44

Date: 11 - 11-2025

**Sub: Recovery of Environmental Compensation levied upon Chief Executive  
Officer Municipal Council, Pattan.**


**Ref. No. JKPCC/LSK/MC/Pattan/7653317/46-49 dated 16-09-2025**

Sir,

Please refer to the subject and reference cited above. In this connection, I am to request that J&K PCC had levied Environmental Compensation amounting to Rs. 7.632 lac vide this office No. JKPCC/LSK/MC/Pattan/7653317/46-49 dated 16-09-2025 (Copy of order enclosed as Annexure-I). But the levied Environmental Compensation has not been deposited by the CEO MC Pattan till date.

In this connection, you are requested to kindly get the Environmental Compensation recovered from the Municipal Council, Poonch as on Arrears of Land Revenue and get the same deposited in the online Environmental Compensation Fund Account No. 00234051000001 of the J&K Pollution Control Committee .

**Yours faithfully,**

  
**(Dr.R.Gopinath)IFS**  
**Member Secretary**

Copy to:-

1. Commissioner/Secretary to Government, Housing & Urban Development Department, Civil Secretariat, Jammu/Srinagar for favour of kind information.
2. Regional Director, Kashmir for information & follow up.

**Jammu and Kashmir  
Pollution Control Committee**chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com

0191 - 2472881, 2476925

Parivesh Bhavan, Forest Complex  
Transport Nagar, Jammu, 180 006  
Silk Factory Road  
Rajbagh, Srinagar, 190 008**Deputy Commissioner,  
Baramulla****No.: JKPCC/Sc./OA 566-2024/26/2194****Date: 04 -02-2026****Sub: Recovery of environmental Compensation levied upon Chief Executive  
Officer Municipal Council, Pattan.****Ref:**

Sir,

With reference to this office No. JKPCC/NGT/566/2024/1542-44; dated: 11.11.2025, on the subject cited above, it is requested that the EC levied upon Municipal Council Pattan, amounting to Rs 7.632 lac has not been deposited by the Executive Officer Municipal Council, Pattan till date.

In this connection, you are again requested to kindly get the Environmental Compensation recovered from the Municipal council, Pattan as Arrears of land Revenue and get the same deposited in the online EC Fund Account No. 00234051000001 of the J&K Pollution Control Committee.

Yours sincerely,

  
**Dr. R. Gopinath, IFS  
Member Secretary**

**Jammu and Kashmir  
Pollution Control Committee**  
chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com  
0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex  
Transport Nagar, Jammu, 180 006  
Silk Factory Road  
Rajbagh, Srinagar, 190 008

**Regional Director,  
J&K Pollution Control Committee,  
Kashmir.**

**Reminder-IV**

**No.:** JKPCC/Sc./OA 566-2024/25/2145

**Date:** 27-01-2026

**Sub:** Violation of Solid Waste Management Rules, 2016 by Municipal Committee, Pattan.

**Ref:** i) JKPCC/Sc./OA 566/2024/1545; dated 11.11.2025.  
ii) JKPCC/Sc./OA 566/2024/1785; dated 16.12.2025.  
iii) JKPCC/Sc./OA 566/2024/893; dated 31.12.2025.

Sir,

With reference to the subject cited above, you are again requested to share the compliance status of the directions issued to Executive Officer, Municipal Committee Pattan with this office by or before **15.02.2026**.

Yours sincerely,

  
**Dr. R. Gopinath, IFS**  
Member Secretary



**Government of Jammu & Kashmir  
J&K POLLUTION CONTROL COMMITTEE  
OFFICE OF THE REGIONAL DIRECTOR - KASHMIR**

*Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008  
www.jkspcb.in Email: regionaldirectorkmr@gmail.com, Tel/fax 0194-2311842*

**The Member Secretary,  
J & K PCC, Jammu.**

No: PCC/ROK/LS (NGT)/OA-566-2024/2026/ **52-53**

Date: **02-02-2026.**

**Subject: - Violation of Solid Waste Management Rules, 2016 by Municipal Committee, Pattan.**

**Reference:- Your letter No. JKPC/Sc./OA-566-2024/25/2145 dated 27-01-2026.**


Sir,

Apropos to the subject and reference cited above, it is to submit that a comprehensive report dated 09-01-2026 along with corroborative Goggle-tagged photographs as shared by the Divisional Officer, PCC, Baramulla in the matter specifying the compliance status of the directions issued with respect to Solid Waste Management in the territorial areas of the Executive Officer, Municipal Committee, Pattan stand already put forwarded vide this office communication No. PCC/ROK/LS (NGT)/OA-566-2024/2026/17-18 dated 22-01-2026, a copy whereof is enclosed hereto for kind perusal and further course of necessary action in the matter please.

Encls: - 07.

Copy to:-

1. Divisional Officer, PCC, Baramulla for information. This takes reference to the report quoted hereinabove.

  
**Regional Director,  
Kashmir.**  
**02-02-2026**

**Jammu and Kashmir  
Pollution Control Committee**  
chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com  
0191 - 2472881, 2476925



Parivesh Bhavan, Forest Complex  
Transport Nagar, Jammu, 180 006  
Silk Factory Road  
Rajbagh, Srinagar, 190 008

**Regional Director,  
J&K Pollution Control Committee,  
Kashmir.**

**Reminder-IV**

**No.: JKPCC/Sc./OA 566-2024/25/2145**

**Date: 27-01-2026**

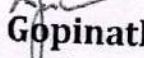
**Sub: Violation of Solid Waste Management Rules, 2016 by Municipal  
Committee, Pattan.**

**Ref: i) JKPCC/Sc./OA 566/2024/1545; dated 11.11.2025.  
ii) JKPCC/Sc./OA 566/2024/1785; dated 16.12.2025.  
iii) JKPCC/Sc./OA 566/2024/893; dated 31.12.2025.**

Sir,

With reference to the subject cited above, you are again requested to share the compliance status of the directions issued to Executive Officer, Municipal Committee Pattan with this office by or before **15.02.2026**.

Yours sincerely,

  
**Dr. R. Gopinath, IFS**  
Member Secretary



Government of Jammu & Kashmir  
Jammu & Kashmir Pollution Control Committee  
Office of the District Officer Baramulla.

Regional Director,  
PCC Kashmir.

No: -PCC/BLA/fresh-report/PF/2025/15

Dated: -09 -01-2026

**Subject:** Violation of Solid Waste Management Rules, 2016 by Municipal Committee, Pattan, District Baramulla.

Sir,


With reference to the subject cited above and your office letter No. PCC/ROK/LS(NGT)OA-566-2024/2025/1360-61 dated 18-12-2025, the undersigned personally inspected the old dumping site located at Iqbal Colony, Pattan.

During the inspection, it was observed that no fresh solid waste has been dumped at the said site. The Municipal Committee, Pattan has covered the area with soil. Fresh photographs of the site are enclosed for reference. It was further confirmed that the Municipal Committee, Pattan is not presently dumping municipal solid waste at this location.

Further, the undersigned contacted officials of the Municipal Committee, Pattan regarding the present status of solid waste disposal generated within its jurisdiction. As per the verbal statement of the officials, all municipal solid waste generated within the jurisdiction of MC Pattan is being transported to Jetty, Baramulla for disposal. It is also submitted that the said site is presently under the control of Municipal Committee, Baramulla and falls within the jurisdiction of MC Baramulla.

The above is submitted for your kind information and further necessary action, if any.

Yours faithfully,

  
District Officer,  
PCC Baramulla,





**Government of Jammu & Kashmir**  
**J&K POLLUTION CONTROL COMMITTEE**  
**OFFICE OF THE REGIONAL DIRECTOR - KASHMIR**  
*Sheikh-ul-Alam Campus, Rajbagh, Near Government Silk Factory, Srinagar-190008*  
www.jkspcb.in Email: regionaldirectorkmr@gmail.com, Tel/fax 0194-2311842

**The Member Secretary,  
 J & K PCC, Jammu.**

No: PCC/ROK/LS (NGT)/OA-566-2024/2026/ **17-18**

Date: **22**-01-2026.

**Subject: - Violation of Solid Waste Management Rules, 2016 by Municipal Committee, Pattan.**

**Reference:- Your letter No. JKPC/Sc./OA-566-2024/25/893 dated 31-12-2025.**

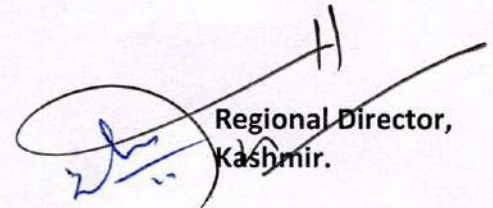
Sir,

Apropos to the subject and reference cited above, it is to submit that on-the-spot verification has been carried out and a fresh report bearing No. PCC/BLA/fresh-report/2025/15 dated 09-01-2026 along with corroborative photographs detail out current status of Solid Waste Management in the territorial areas of the Executive Officer, Municipal Committee, Pattan as shared by the Divisional Officer, PCC, Baramulla are enclosed hereto for kind perusal and further course of necessary action in the matter please.

Encls: - A/a.

Copy to:-

1. Divisional Officer, PCC, Baramulla for information. This takes reference to the report quoted hereinabove.

  
**Regional Director,  
 Kashmir.**



Government of Jammu & Kashmir  
Jammu & Kashmir Pollution Control Committee  
Office of the District Officer Baramulla.

Regional Director,  
PCC Kashmir.

No: -PCC/BLA/fresh-report/PF/2025/15

Dated: -09 -01-2026

**Subject:** Violation of Solid Waste Management Rules, 2016 by Municipal Committee, Pattan, District Baramulla.


Sir,

With reference to the subject cited above and your office letter No. PCC/ROK/LS(NGT)OA-566-2024/2025/1360-61 dated 18-12-2025, the undersigned personally inspected the old dumping site located at Iqbal Colony, Pattan. During the inspection, it was observed that no fresh solid waste has been dumped at the said site. The Municipal Committee, Pattan has covered the area with soil. Fresh photographs of the site are enclosed for reference. It was further confirmed that the Municipal Committee, Pattan is not presently dumping municipal solid waste at this location.

Further, the undersigned contacted officials of the Municipal Committee, Pattan regarding the present status of solid waste disposal generated within its jurisdiction. As per the verbal statement of the officials, all municipal solid waste generated within the jurisdiction of MC Pattan is being transported to Jetty, Baramulla for disposal. It is also submitted that the said site is presently under the control of Municipal Committee, Baramulla and falls within the jurisdiction of MC Baramulla.

The above is submitted for your kind information and further necessary action, if any.

Yours faithfully,

  
District Officer,  
PCC Baramulla,



GPS Map Camera



**Pattan**  
5g4x+x76, Grid Rd, Iqbal Abad, Pattan, 193121,  
Lat 34.15614° Long 74.548421°  
Wednesday, 07/01/2026 05:32 PM GMT +05:30



GPS Map Camera

# Pattan

5g4x+x76, Grid Rd, Iqbal Abad, Pattan, 193121,  
Lat 34.156003° Long 74.548413°

Wednesday, 07/01/2026 05:33 PM GMT +05:30



Google



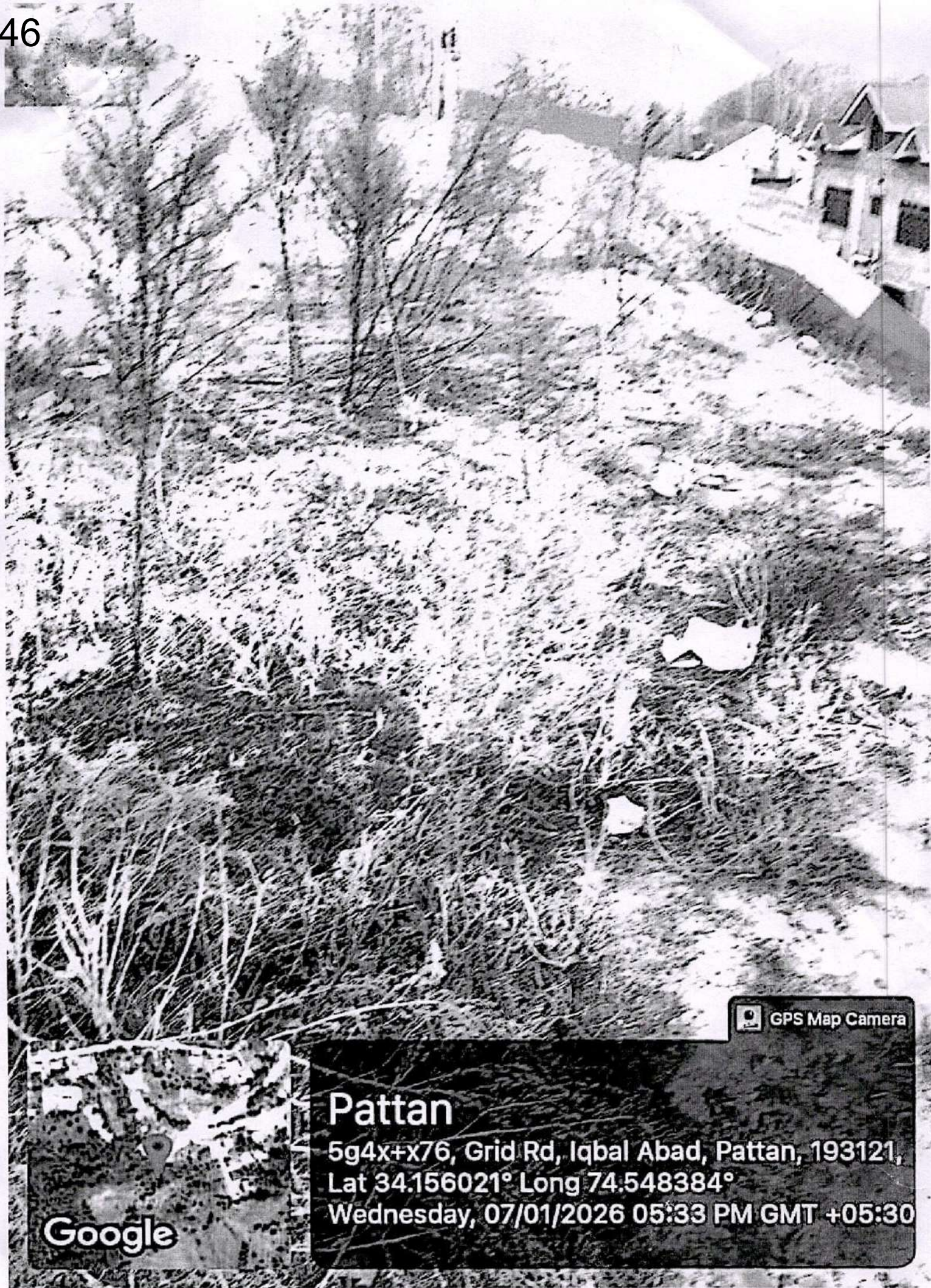
GPS Map Camera



# Pattan

5g4x+x76, Grid Rd, Iqbal Abad, Pattan, 193121,  
Lat 34.156005° Long 74.548396°  
Wednesday, 07/01/2026 05:33 PM GMT +05:30

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GPS Map Camera

# Pattan

5g4x+x76, Grid Rd, Iqbal Abad, Pattan, 193121,  
Lat 34.156021° Long 74.548384°

Wednesday, 07/01/2026 05:33 PM GMT +05:30



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# Pattan

5g4x+x76, Grid Rd, Iqbal Abad, Pattan, 193121,  
Lat 34.156004° Long 74.548422°  
Wednesday, 07/01/2026 05:33 PM GMT +05:30

**Jammu and Kashmir  
Pollution Control Committee**  
chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com  
0191 - 2472881, 2476925



Parivesh Bhavan, Forest Complex  
Transport Nagar, Jammu, 180 006  
Silk Factory Road  
Rajbagh, Srinagar, 190 008

**Executive Officer,  
Municipal Committee, Pattan.**

**No.:** JKPCC/Sc./OA 566-2024/26/2265

**Date:** 20 -02-2026

**Sub: Recovery of environmental Compensation levied upon Chief Executive Officer Municipal Committee, Pattan.**

**Ref:**

Whereas, directions were issued vide this office No. JKPCC/NGT/566-2024/1491-99; dated: 04.12.2024 regarding violation of Solid Waste Management Rules, 2016.

Whereas, Environmental Compensation was levied upon you vide this office No. 11 JKPCC of 2025 dated: 16.09.2025 for violation of Solid Waste Management Rules, 2016.

Whereas, fresh spot inspection was conducted by J&K PCC and report indicates that no treatment of legacy waste has been carried out at Pattan, the waste has been only covered with soil.

Whereas, you have failed to submit Environmental Compensation levied upon you @ Rs 7.632 lacs.

As such, you are directed to: -

- i. Ensure deposition of Environmental Compensation levied @ Rs 7.632 lacs in bank Account No. 00234051000001 of the J&K Pollution Control Committee.
- ii. Ensure bio-remediation of legacy waste at Pattan.
- iii. Ensure scientific disposal of fresh waste at Jetty Baramulla.

  
**Dr. R. Gopinath, IFS**  
Member Secretary